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**Date:** 08/12/2025

## (2025) 02 UK CK 0044

## **Uttarakhand High Court**

Case No: Writ Petition No. 469 Of 2025 (M/S)

M/ S Sri Hari Om Trading Com

Pany Through Its Proprietor

Sunil Yadav

Punjab National Bank And

Others RESPONDENT

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Date of Decision: Feb. 14, 2025

**Acts Referred:** 

Constitution Of India, 1950 - Article 226

Hon'ble Judges: Alok Kumar Verma, J

Bench: Single Bench

Advocate: Prasaan Dhariyal, Siddhartha Jain

Final Decision: Dismissed

## **Judgement**

## Alok Kumar Verma, I

- 1. The present writ petition under Article 226 of the Constitution of India has been filed with the following prayers: -
- "(I) Issue a writ or order in the nature of Certiorari quashing the Possession Notice dated 03.02.2025 issued by the respondent no. 1. (Annexure
- no. 8 to the writ petition)
- (II) Issue an order or direction in the nature of Mandamus to direct the respondents to enhance the CC limit of the petitioner for Rs. 3 crores.
- (III) Issue any other or further writ, order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.
- (IV)Award the cost of the petition in favour of the petitioner.â€

- 2. Heard Mr. Prasaan Dhariyal, learned counsel holding brief of Mr. Vikas Pande, learned counsel for the petitioner and Mr. Siddhartha Jain, learned counsel for the respondents.
- 3. Mr. Prasaan Dhariyal, Advocate, has requested to permit the petitioner to withdraw the present writ petition with liberty to approach the Debt Recovery Tribunal.
- 4. The said request has not been opposed by the respondents.
- 5. The present writ petition (WPMS 469 of 2025) is dismissed as withdrawn granting liberty, as prayed, but in accordance with law